

(ख) यदि हां, तो उनकी नियुक्ति को बाद में रद्द करने के क्या कारण हैं और सरकार द्वारा इस दिशा में क्या कदम उठाये जा रहे हैं; और

(ग) क्या यह सच है कि श्री सुरेन्द्र सिंह को नियुक्ति रीर-कानूनी थी ?

शिक्षा तथा समाज कल्याण मंत्रालय में राज्य मंत्री (श्रीमती शीला कौल) : (क) और (ख). डा० सुरेन्द्र सिंह, जिन्हें अधिनियम में निर्धारित प्रक्रिया के अनुसार बनारस हिन्दू विश्वविद्यालय के कुलपति के रूप में नियुक्त किया गया था, उन्होंने नियुक्ति की पेशकश को प्रारम्भ में स्वीकार कर लिया था ; किन्तु बाद में नियुक्ति के आदेश जारी होने के बाद उन्होंने निजी तथा पारिवारिक कारणों से इस पद को ग्रहण करने में अपनी असमर्थता व्यक्त की । निर्धारित प्रक्रिया के अनुसार इस पद पर किसी अन्य व्यक्ति को नियुक्त करने के लिए कदम उठाए जा रहे हैं ।

(ग) जी, नहीं ।

Annual meeting of Ministerial Staff Association of South Eastern Railway

1750. SHRI BASUDEB ACHARYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether it is a fact that Divisional Railway Manager, Adra Division, refused to allow the Ministerial Staff Association of South Eastern Railway to hold their Annual General Meeting; and

(b) if so, the reasons thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) In accordance with the extant procedure, no trade union, whether

recognised or not, can, by right, hold any meeting within the Railway premises. However, recognised Unions are permitted to hold meetings within Railway premises, wherever possible, with the prior approval of the Administration, subject to the fulfilment of certain conditions laid down therefor.

Manufactured of sub-standard Milk Food

1751. SHRI ARJUN SETHI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether cases have come to the notice of Government that sub-standard milk food is manufactured by the various milk-food manufacturing companies in the country;

(b) if so, what is the number and names of such companies who have been found making sub-standard milk food; and

(c) whether any action has been taken by the Government against these companies and if so, what are the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) Yes.

(b) and (c). A statement giving the available information is attached.

Statement

1. Andhra Pradesh:

Some complaints were received against the 2 dairies of Andhra Pradesh Dairy Development Corporation at Hyderabad and at Vishakhapatnam in regard to the labelling defect of different types of milk that is standardised milk, toned milk, skimmed milk.

There were no samples which were declared as adulterated but reports of failure in the test for fat contents and non-fat-solid content compared to the standards, laid down were received but they were not harmful for consumption. Steps have been taken to